

NATIONAL COMPANY LAW TRIBUNAL
 DIVISION BENCH
 CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
 CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/09/2017 AT
 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
 SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
 PETITION NUMBER : CP/45/2017
 NAME OF THE PETITIONER(S) : BRAKES INDIA PVT. LTD.
 NAME OF THE RESPONDENT(S) : SEI ARJUN POWER PVT LTD & 6 ORS
 UNDER SECTION : 241/242

S.No.	Name (in Capital)	Represented by	Signature
1.	PAWAN JHABAKH	R4 and R7	<u>K.P.S</u>
2.	ANANT MERATHIA	COUNSEL for R5 & R6	<u>Anant</u>
3	CIBI VISWANU FOR P. GURU DHARAN	COUNSEL for R9	<u>[Signature]</u>
4)	Pri thviraj	counsel for remaining front	<u>[Signature]</u>

ORDER

Counsel for the Petitioner present. Counsel for R1 present. Counsel for R4 and R7 present. Counsel for R5 and R6 present. The requirements under section 244 of the Companies Act, 2013, are fulfilled, the petition is admitted for hearing. The Respondents are directed to file reply within two weeks by providing the copy to the other side. Counsel for the Petitioner is directed to send private notice to R2 and R3 and file proof with an affidavit. Put up on **27.10.2017 at 10.30 A.M.**

The Applicant/Petitioner has also prayed for interim reliefs. The Respondents are directed to file the interim counter in relation to the interim prayers sought. Matter is posted for arguments on grant of interim prayers. Put up on **26.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk
